

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-106**  
(IB)-264(PB)/2023  
New IA/3942/2023

**IN THE MATTER OF:**

Go Airlines (India) Limited

**....Applicant**

**SECTION**

U/s 10 of IBC, 2016

**Order delivered on 31.07.2023**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Ramji Srinivasan, Sr. Adv. with Mr. Vishnu  
Shriram, Ms. Pratiksha Mishra, Mr. Shreyas  
Edupuganti, Ms. Namrata Saraogi, Mr. Kartik Pandey,  
Advts.

For the Respondent :

**ORDER**

**New IA/3942/2023:-**

This is an application filed under Section 60(5) of the IBC, 2016 seeking permission to make payments of refunds to the passengers of Corporate Debtor whose airline tickets have been cancelled. Heard the submissions made by Ld. Counsel for the Resolution Professional. Issue notice to the Respondent IBBI and also to the CoC for filing their response and appearance. In the meantime, Resolution Professional may take up the matter with CoC on the issue. List the matter on **07.08.2023**.

**S/d-**  
**(RAHUL BHATNAGAR)**  
**MEMBER (T)**

**S/d-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**